

Mr. Speaker: I do not give my consent either to the adjournment motion or to the raising of the question of privilege. There is nothing more in it.

RE: MOTION OF PRIVILEGE

Shri A. M. Tariq (Jammu and Kashmir): Sir, the other day you said that you would let me know about the privilege motion which I had brought against the TIME magazine.

Mr. Speaker: The other day the hon. Member drew my attention to this and also tabled a notice for raising a question of privilege, that some statement appeared in the TIME magazine that notice of a half-an-hour discussion which had been tabled by the hon. Member, Shri Tariq, in relation to a brochure that was published regarding the Air India International was allowed to be withdrawn by me because I was approached by friends of the airline management*. Shri Tariq took up this matter.

Yesterday I got a letter from the correspondent of the TIME, who has been allowed to come to the Press Gallery here, that it was inadvertently published and that there was no intention to make any observations against the Speaker, and that he expressed his regret unconditionally. In view of that, I do not think the hon. Member will pursue this matter.

Shri A. M. Tariq: Speaker, Sir....
(Interruptions)

Shri Indrajit Gupta (Calcutta—South-West): Are they prepared to publish an apology? (Interruptions)

Shri A. M. Tariq: When they attacked the Chair it was published in the TIME magazine. May I have some assurance from you, Sir, on behalf of the Editor that they will publish this letter of their correspondent also in

the same magazine. Will you also, Sir, please lay that letter on the Table of the House?

Mr. Speaker: I shall take it up tomorrow and read it to the House and then ascertain the views of the House.

Shri T. B. Vittal Rao (Khammam): Thank you, Sir.

Mr. Speaker: In all such matters, neither the Speaker nor the Secretariat can carry all these papers in their pockets.

The hon. Member should have told me that he is going to raise it today; and I would have brought it here. In future, every hon. Member who wants to make some representation here will just whisper into the ears of the Secretary; and they will bring the papers and keep them ready.

12.09 hrs.

PAPERS LAID ON THE TABLE

TREATY OF TRADE AND TRANSIT
BETWEEN INDIA AND NEPAL

The Minister of Finance (Shri Morarji Desai): Sir, I beg to lay on the Table a copy of Treaty of Trade and Transit between the Government of India and His Majesty's Government of Nepal along with the Protocol to the Treaty, letters exchanged between the Governments of India and Nepal and the Memorandum regarding procedure applicable to goods in transit. [Placed in Library, See No. LT-2419/60.]

REPORT OF TARIFF COMMISSION

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): Sir, I beg to lay on the Table a copy of each of the following papers, under sub-

*Corrected vide Debates Dated 17-11-80.

[Sardar Swaran Singh]

section (2) of Section 16 of the Tariff Commission Act, 1951:—

- (1) Report (1958) of the Tariff Commission on the revision of conversion charges for bars and rods and the fair retention price of electric furnace billets produced by the Registered Re-rollers.
- (2) Government Resolution No. SC (C)-2 (182) 56 dated the 24th September, 1960 together with a Corrigendum.
- (3) Statement explaining the reasons why a copy of each of the documents at (1) and (2) above could not be laid on the Table within the period prescribed in the said sub-section. [Placed in Library, See No. LT-2420/60].

ACTION TAKEN BY GOVERNMENT ON ASSURANCES

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):
Sir, I beg to lay on the Table a copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of the Second Lok Sabha:

- (i) Supplementary Statement No. II Eleventh Session, 1960 [See Appendix I, annexure No. 39].
- (ii) Supplementary Statement No. VII Tenth Session, 1960 [See Appendix I, annexure No. 40].
- (iii) Supplementary Statement No. X Ninth Session, 1959 [See Appendix I annexure No. 41].
- (iv) Supplementary Statement No. XII Eighth Session, 1959 [See Appendix I annexure No. 42].
- (v) Supplementary Statement No. XIX Seventh Session, 1959 [See Appendix I annexure No. 43].

(vi) Supplementary Statement No. XIX Sixth Session, 1958. [See Appendix I annexure No. 44.]

(vii) Supplementary Statement No. XXXII Fourth Session, 1958 [See Appendix I annexure No. 45.]

(viii) Supplementary Statement No. XXIX Third Session, 1957 [See Appendix I annexure No. 46.]

NOTIFICATIONS UNDER INTER-STATE CORPORATIONS ACT AND ALL-INDIA SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar):
Sir, I beg to lay on the Table—

- (i) A copy of each of the following Orders under sub-section (5) of Section 4 of the Inter-State Corporations Act, 1957:—
 - (a) The Rajasthan Medical Council order, 1960 published in Notification No. G.S.R. 984 dated the 27th August, 1960. [Placed in Library, See No. Lt-229/60.]
 - (b) The Bombay Board and Faculty of Ayurvedic and Unani Systems of Medicine (Re-organisation) Order, 1960 published in Notification No. G.S.R. 1089 dated the 14th September, 1960, as corrected by G.S.R. 1124 dated the 1st October, 1960. [Placed in Library. See No. LT-2430/60.]
- (ii) A copy of Notification No. G. S. R. 1094 dated the 24th September, 1960 making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of Section 3 of the All India Services Act, 1951. [Placed in Library, See No. LT-2431 60.]